

State Vs. Jafar Hussain
FIR No. 214/2018
under Section 22/29 NDPS Act
PS Crime Branch

06.07.2020.

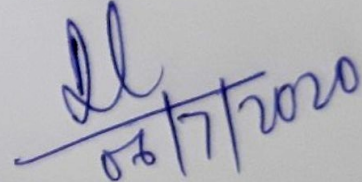
Present: Ld. Addl. PP for State.

Sh. Laxman and Sh. Vikas, Ld. Counsel(s) for accused/
applicant.

Heard. Perused.

A report be called from concerned Jail Superintendent
regarding medical condition as well as conduct of accused/applicant in
jail for **09.07.2020**.

Main file be also put up on said date.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/06.07.2020

State Vs. Afroz
FIR No. 218/2018
under Section 22/29 NDPS Act & 63/65 Copyright Act
PS Crime Branch

06.07.2020.

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant (through V/C).

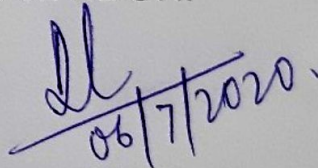
Heard. Perused.

Ld. Counsel for accused/applicant submits that the present application be adjourned for 14.07.2020 and on the NDOH, he will physically appear in Court for addressing arguments.

Request is allowed.

Now to come up on **14.07.2020** for purpose fixed.

File of main case be also put up on NDOH.


06/7/2020.

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/06.07.2020

State Vs. Salman
FIR NO. 722/2019
under Section 392/397/411/34 IPC
PS Lahori Gate

06.07.2020.

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant **(through VIC)**.

Heard. Perused.

Ld. Counsel for accused/applicant submits that the present application has been filed on behalf of accused/applicant for early hearing of bail application fixed for 27.11.2020.

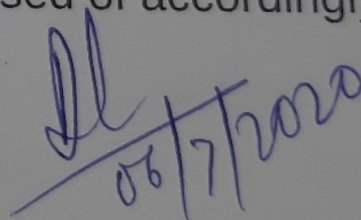
Request is allowed.

The date already fixed i.e. 27.11.2020 for disposal of bail application is hereby cancelled.

The bail application will now be heard on **08.07.2020**.

Main file be also put up on 08.07.2020.

Present application stands disposed of accordingly.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/06.07.2020

State Vs. Pramod Kumar & ors.
FIR No. 86/2018
under Section 20 of NDPS Act
PS Crime Branch

06.07.2020.

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant **(through VIC)**.

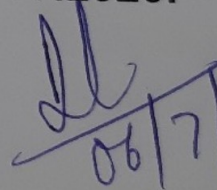
Heard. Perused.

Ld. Counsel for accused/applicant seeks adjournment on
the ground that he is not having his file with him.

Same is granted.

Now to come up on **07.07.2020** for arguments and disposal
of present application.

Main file be also put up on 07.07.2020.


06/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/06.07.2020

State Vs. Ziauddin @ Jugnu
FIR No. 267/2016
under Section 394/397/307 IPC
PS Chandni Mahal

06.07.2020.

Present: Ld. Addl. PP for State.

Sh. R.K. Giri, Ld. Counsel for accused/applicant.

Heard. File perused.

Ld. Counsel for accused/applicant submits that present application has been filed on behalf of accused/applicant named above for grant of regular bail. It is further submitted that accused/applicant was arrested on 26.12.2016 and he is in custody since then. It is further submitted that material witnesses have already been examined and there are glaring contradictions in the testimony of PWs. It is further submitted that accused/applicant is a permanent resident of Delhi and is not likely to abscond.

On the other hand, Ld. Addl. PP for State has strongly opposed the present application.

It is not in dispute that accused/applicant is in JC since the last more than 3 ½ years. Material witnesses have already been examined. Conclusion of trial is likely to take time. The pandemic of COVID-19 is spreading at an alarming rate.

Keeping in view the aforesaid facts and circumstances, ***accused/applicant is hereby admitted to Court Bail on his furnishing personal bond in the sum of Rs.20,000/- with one surety in the like amount to the ~~said~~ satisfaction of this court.***

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Application stand disposed of accordingly.

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06/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/06.07.2020

State vs. Ved Prakash Mishra @ Bhushan
FIR no. 845/2015
under Section 308/34 IPC
PS Burari

06.07.2020.

Present: Ld. Addl. PP for State.
Ld. Counsel for accused /applicant.
ASI Babu Lal is also present for IO.

Heard. Perused.

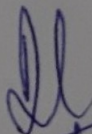
Ld. Counsel for accused/applicant submits that present application has been filed on behalf of accused/applicant named above for grant of anticipatory bail. It is further submitted that accused/applicant has been falsely implicated in this case and he was not present at the spot at the time of commission of offence in question. It is further submitted that the present dispute is basically a family dispute and custodial interrogation of accused/applicant is not required.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand. It is submitted that accused/applicant is not traceable since long and he had deliberately not joined the investigation since 2015.

I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that accused/applicant had hit the complainant/victim on her head with an iron rod. Apart from

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06/7/2020

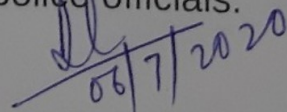
State vs. Ved Prakash Mishra @ Bhushan FIR no. 845/2015
complainant/victim, accused/applicant had also caused injury on the head of her brother namely Rakesh with the same iron rod and both of them had received grievous injury. Accused/applicant is evading process of law since 2015.

Allegations against accused/applicant are of serious nature. Possibility of tempering with the evidence/witnesses and fleeing away from process of law cannot be ruled out. The iron rod used in commission of offence is also to be recovered.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Before parting, it is pertinent to mention that IO/Police of PS Burari is also sleeping over the present case/matter since 2015. No sincere efforts were made by police to apprehend the accused/applicant in the last five years. Even no application was moved in the Court of concerned MM for obtaining NBWs etc against accused/applicant.

Copy of present order be given dasti to Ld. Counsel for accused/applicant as requested and be also sent to DCP Concerned for taking appropriate action against erring police officials.


06/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/06.07.2020

State vs. Annu Kumar
FIR No. 128/2019
PS Timar Pur

06.07.2020.

Present: Ld. Addl. PP for State.

Accused is not produced from JC.

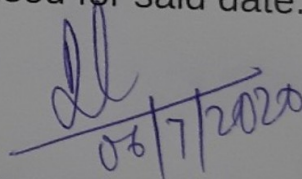
No PW is present today.

Heard. Perused.

Now to come up on **05.12.2020** for P.E.

Witnesses be summoned as per previous order.

P/Ws be also issued qua accused for said date.



06/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/06.07.2020

State Vs. Chidubere
FIR No. 612/2014
PS NDRS

06.07.2020.

Present: Ld. Addl. PP for State.

Accused is not produced from JC.

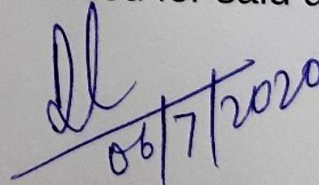
No PW is present today.

Heard. Perused.

Perusal of record shows that present case was fixed for 27.03.2020. The same was adjourned for today in view of directions given by Hon'ble High Court of Delhi as well as by Ld. District and Sessions Judge (HQs) regarding en-bloc adjournment of cases, in view of pandemic of COVID-19.

Now to come up on **07.10.2020** for P.E.

Issue production warrants qua accused for said date.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/06.07.2020